

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

**Civil Contempt Petition No. 179 of 2005**  
(Arising out of O.A No. 1279 of 2001)

ALLAHABAD THIS THE 20<sup>th</sup> the DAY OF MARCH, 2008

**HON'BLE MR. A.K. GAUR. MEMBER-J  
HON'BLE MR. K.S. MENON, MEMBER-A**

Smt. Bimla Devi, W/o Late Ram Sajwan,  
R/o Bye Pass Road, Jhusi, Distt. Allahabad.

.....Applicant

By Advocate: Sri S.K. Pandey.

**V E R S U S**

Sri Deepak Dave, Divisional Railway Manager,  
North Central Railway, Allahabad.

.....Opposite Party

By Advocate: Sri. Anil Kumar.

**O R D E R**

**BY A.K. GAUR, MEMBER-J**

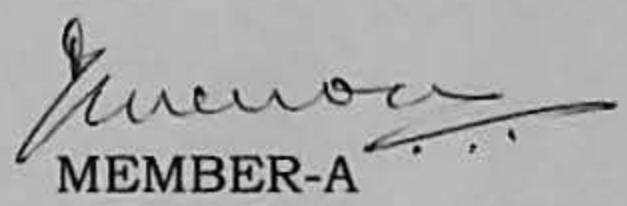
This Contempt Petition is filed for willful  
disobedience of the order dated 20.04.2005 passed by  
the Tribunal in O.A No. 1279/01.

2. Sri Anil Kumar learned counsel appearing for  
the opposite party has presented a Cheque No. 479610  
dated 04.02.2008 amounting to Rs. 3000/-, which has  
been handed over to Sri S.K. Pandey counsel for the  
applicant in court.

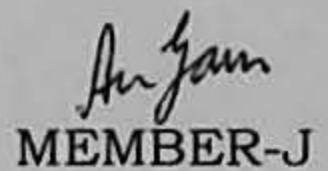
3. In view of the above, we are fully satisfied  
that the direction of the Tribunal has fully been  
complied with and no case for civil contempt is made  
out. The contempt petition is accordingly dismissed.  
Notices discharged.

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4. We expect that the respondents shall do needful with regard to release of pension in favour of the applicant. However, applicant is free to approach the appropriate forum for redressal of his grievance, if he <sup>is</sup> ~~h~~ still aggrieved with the orders of the respondents.



MEMBER-A



MEMBER-J

/Anand/